

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

R.A. No. 86/2001

IN

OA No. 2515/99

New Delhi: dated, this the 4th day of July, 2001

HON'BLE MR. S. R. ADIGE VICE CHAIRMAN (A).

HON'BLE DR. A. VEDAVALI MEMBER (J)

Union of India & another Review Applicants
(Respondents in OA)

Versus

Samay Singh Review respondent
(Applicant in OA)

ORDER

S. R. Adige, VC (A):

Heard both sides on R.A. No. 86/2001 seeking review of the Tribunal's order dated 5.12.2000 in OA No. 2515/99.

2. At the outset we note that the RA has been filed with delay and the reasons pleaded for condonation of delay are not satisfactory.

3. That apart, a perusal of the aforesaid order dated 5.12.99 reveals that it was an oral order dictated in respondents' counsel's presence in which he had conceded that the Tribunal's order dated 13.4.98 in OA No. 2706/97 Yad Ram Vs. G.M. Northern Railway & Anr. be extended to applicant in the OA also.

4. The rounds taken in the RA do not bring it within the scope and ambit of Section 22(3)(f) AT Act read with Order 47 Rule 1 CPC under which

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alone any order/decision of the Tribunal can be reviewed.

5. RA rejected.

A. V. Davali
(DR. A. VEDAVALI)
MEMBER (J)

S. R. Adige
(S. R. ADIGE)
VICE CHAIRMAN (A)

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